

(2023) 01 KL CK 0278
In the High Court Of Kerala
Case No : Writ Appeal No. 188 Of 2023

George Thomas @ Thomas George

APPELLANT

Vs

Reserve Bank Of India

RESPONDENT

Date of Decision : 31-01-2023

Acts Referred:

Citation : (2023) 01 KL CK 0278

Hon'ble Judges : A.Muhammed Mustaque, J;Shoba Annamma Eapen, J

Bench : Division Bench

Advocate : R.Sunil Kumar, C.S.Ullas, A.Salini Lal, S.Easwaran

Final Decision : Dismissed

Judgement

A. Muhammed Mustaque, J

This appeal was filed along with an application to condone the delay of 124 days filed by the writ petitioner. The order impugned is an application seeking adjournment of the hearing of the writ petition. Much months haven been lapsed. It is stated that the matter is now listed for hearing. But the problem faced by the appellant is that the bank is now attempting to take delivery of the secured assets. We may not be justified in entertaining this appeal for the simple reason that, what was dismissed is the application seeking adjournment of the hearing of the writ petition. We also may not be able to interdict the bank form taking steps for delivery of the property in the light of the order impugned before us. However, taking note of the fervent plea made by the learned counsel for the appellant, we request the learned Single judge to hear the matter at the earliest. The appeal and the application to condone the delay also fails and, accordingly, dismissed.